

THE ALL-INDIA SERVICES (AMENDMENT) ACT, 1975

ACT NO. 23 OF 1975

[9th May, 1975.]

An Act further to amend the All-India Services Act, 1951.

BE it enacted by Parliament in the Twenty-sixth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the All-India Services (Amendment) Act, 1975.

**2.** [*Amendment of section 3.*] *Rep. by the Repealing and Amending Act, 1978 (38 of 1978), s. 2 and the First Schedule (w.e.f. 26-11-1978).*

**3. Validation.**—No rule made, or purporting to have been made, with retrospective effect, under section 3 of the principal Act before the commencement of this Act shall be deemed to be invalid or ever to have been invalid merely on the ground that such rule was made with retrospective effect and accordingly every such rule and any action taken or thing done thereunder shall be as valid and effective as if the provisions of section 3 of the principal Act, as amended by this Act, were in force at all material times when such rule was made or action or thing was taken or done.